

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 222 OF 2015**

**Dated : 18<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Chhattisgarh State Power Generation Co. Ltd. ...Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Anusha Bardhan  
Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Mr. Ishaan Mukherjee for R.1

**ORDER**

Learned counsel for the State Commission seeks four weeks time to file reply. She may file the same on or before 16.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.03.2016 after serving copy on the other side.

List the matter on **03.03.2016.**

**(I.J. Kapoor)  
Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**